

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 14/2025

in

ORIGINAL APPLICATION NO. 655/2023

JUGNOO SINGH

APPLICANT

Versus

STATE OF UTTAR PRADESH & Ors.

RESPONDENTS

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2.	Annexure-I A copy of Hon'ble NGT order dated 04.03.2025.	
3.	Annexure- II A copy of the CPCB letter dated 04.06.2025 and e-mail dated 12.06.2025.	

Srinivas Vishven

Filed by: Adv. Srinivas Vishven

On behalf of Central Pollution Control Board

Place: Delhi

Date: 02.07.2025

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 14/2025
IN
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RESPONDENTS

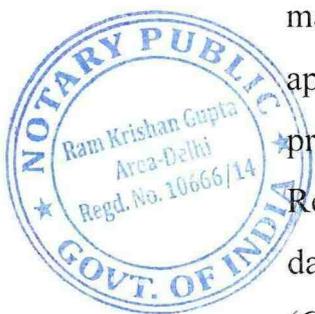
**RESPONSE ON BEHALF OF RESPONDENT NO. 02, CENTRAL
POLLUTION CONTROL BOARD (CPCB)**

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as the "Hon'ble NGT") vide its order dated 04.03.2025 in EA No. 14/2025, directed the CPCB to file its response in the instant matter. Thereby the response is made in the succeeding paragraphs. A copy of the Hon'ble NGT Order dated 04.03.2025 is annexed herewith as **Annexure - I**
2. That the applicant had previously filed the Original Application (hereinafter referred to as the "OA") No. 655/2023 titled as Jugnoo Singh Vs State of Uttar Pradesh & Ors., complaining about the Unit i.e M/s Raghav Rolling Mills (hereinafter referred to as the "Respondent no. 5") which was engaged in manufacturing of metal, hot rolled and cold rolled products of steel and was allegedly discharging the untreated toxic effluents into nearby agricultural fields and open plots, in violation of the environmental norms. The Hon'ble NGT vide its order dated 19.10.2023 disposed of the matter



and directed the Uttar Pradesh Pollution Control Board (hereinafter referred to as "UPPCB") to carry out the spot inspection, collect samples for analysis of contaminated hand pumps, tube well water and ascertain the ground situation and in case, if any violation of environmental norms including that of Consent to Operate (hereinafter referred to as the "CTO") is found by Respondent no. 5, then to take appropriate remedial measures after following due process of law within 3 months. It was also required to submit an action taken report before this Hon'ble Tribunal. Till date, aforesaid order of the Hon'ble NGT is alleged to be not complied with, hence, the present EA has been filed by the applicant.

3. That CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, and the Environment (Protection) Act, 1986.
4. That CPCB has pursued the matter with UPPCB for providing action taken/status report vide letter dated 04.06.2025 and a follow up e-mail dated 12.06.2025. However, the receipt of status report/action taken report in the matter is awaited from UPPCB. As the issues raised in the instant application falls under the purview of UPPCB, therefore, it is respectfully prayed that the Hon'ble NGT may consider the response filed by concerned Respondent for adjudication of the instant matter. A copy of the CPCB letter dated 04.06.2025 and e-mail dated 12.06.2025 are annexed as **Annexure - II** (Colly.).
5. That, the answering Respondent herein craves leave of the Hon'ble NGT to file additional response / reply, if required, in future.



6. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.



A handwritten signature in blue ink, appearing to read "Anamika Sagar".

(Anamika Sagar)
Scientist 'E'
Central Pollution Control Board

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
EXECUTION APPLICATION NO. 14/2025
IN
ORIGINAL APPLICATION NO. 655/2023**

JUGNOO SINGH

APPLICANT

Versus

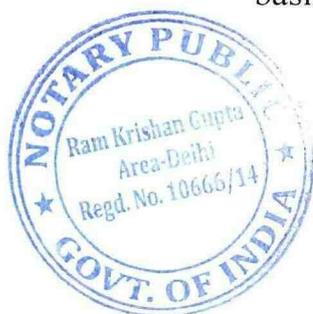
STATE OF UTTAR PRADESH & Ors.

RESPONDENTS

AFFIDAVIT

I, Anamika Sagar, working as Scientist 'E' in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 2 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying response may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying response has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB



and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Ariun Nagar, Delhi-110032

VERIFICATION

Verified at Delhi on this day of 2 JUL 2025 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.



ATTESTED
[Signature]
NOTARY
DELHI (INDIA)

- 2 JUL 2025

Anamika Sagar
DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Ariun Nagar, Delhi-110032

Item No. 01

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 14/2025
In
Original Application No. 655/2023

Jugnooo Singh

Applicant

Versus

State of Uttar Pradesh & Ors.

Respondent(s)

Date of hearing: 04.03.2025

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant: Mr. S.A. Zaidi & Mr. Kapil Sagar, Advocates

ORDER

1. By this Execution Application, applicant is seeking compliance of the order dated 19.10.2023 passed in O.A. No. 655/2023.
2. The applicant has filed the OA complaining that the respondent no. 5 was engaged in manufacturing of metal, hot rolled and cold rolled products of steel and was releasing/discharging untreated toxic water/effluents into nearby agricultural fields and open plots.
3. The Tribunal by order dated 19.10.2023 had disposed of O.A. No. 655/2023 by issuing following directions: -

“3. A perusal of the application reveals that a substantial issue relating to environment is raised and in our opinion, the said issue, at the first instance, is required to be looked independently by the Secretary, UPPCB. Hence, we direct the Secretary, UPPCB to carry out the spot inspection, collect samples for analysis of contaminated hand pumps, tubewell water and ascertain the ground situation and in case, if any violation of environmental norms including that of CTO is found by respondent no. 5, then to take appropriate remedial measures after following due process of law. Let the said exercise be completed by the Secretary, UPPCB within a period of three months from the date of receipt of copy of this order and thereafter, the Secretary will submit an action taken report by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF to the Registrar General of the Tribunal, who if found necessary will place the matter before the Court for consideration.”

4. Submission of counsel for the applicant is that no action has been taken in compliance of the above directions, no inspection has been done and even the action taken report has not been submitted before the Tribunal till now.

5. Issue notice to the respondents for filing the compliance report by way of affidavit. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. List on 04.07.2025.

Prakash Shrivastava, CP

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

March 04, 2025
Execution Application No. 14/2025 in
Original Application No. 655/2023
AS..

BY SPEED POST A.D./EMAIL
BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI
Execution Application No. 14/2025
In
Original Application No. 655/2023

Jugnooo Singh
Vs
State of Uttar Pradesh & Ors.

To

1. **State of Uttar Pradesh**
 Through its District Magistrate,
 District Amroha, Uttar Pradesh - 244235
 Email: dmjpn@nic.in
 Phone No: 94544147571 (Respondent No.1)
2. **Central Pollution Control Board**
 Through its Member Secretary
 East Arjun Nagar, Parivesh Bhawan, Delhi- 110032
 Email: mscb.cpcb@nic.in
 Phone No: 011-22303655 (Respondent No.2)
3. **Uttar Pradesh Pollution Control Board**
 Through its Regional Officer, Bijnor
 District Amroha:- 246701, Uttar Pradesh
 Email: robijnaur@uppcb.in
 Phone No: 7839891984 (Respondent No.3)
4. **Ground Water Department**
 Ministry of Jal Shakti
 Through Executive Engineer
 Govt. of Uttar Pradesh- 226002
 Email: upgwd.in@gmail.com
 Phone No: 0522-2287233 (Respondent No.4)
5. **M/s Raghav Rolling Mills**
 Through its Owner
 Village Budhanpur & Dhakiya
 Moradabad – Delhi Road
 District Amroha:- 244221 Uttar Pradesh (Respondent No.5)

NOTICE

Whereas the above titled Application was listed before the Hon'ble Tribunal on 04.03.2025 (copy of order & application are enclosed), when the Tribunal inter-alia passed the following order (reproduced relevant extracts only):-

"5. Issue notice to the respondents for filing the compliance report by way of affidavit. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing.

6. List on 04.07.2025."

-*****-

2. Now, take further notice that the above matter will be listed for further consideration before the Hon'ble Tribunal on 04.07.2025, at **Faridkot House, Copernicus Marg, New Delhi-110001** through physical hearing (with hybrid option), when you may appear before the Hon'ble Tribunal either in person or by a pleader duly instructed, and file reply/response, as per directions of the Hon'ble Tribunal vide Order dated 04.03.2025.

3. Take further notice that in default of your appearance on the date above mentioned, the said Application will be heard and determined in your absence.

4. Given under my hand and the seal of this Hon'ble Tribunal, on this 22nd March, 2025.

Note: (For Orders, Cause Lists & oher information, please visit our website www.greentribunal.gov.in)

Consultant (Judicial), NGT



CM-13011/52/2025-LAW-HO-CPCB-HO

June 04, 2025

To

The Member Secretary
Uttar Pradesh Pollution Control Board
Building, No. TC-12V Vibhuti Khand,
Gomati Nagar, Lucknow- 226010

Subject: Hon'ble NGT (PB) order dated 04.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnoo Singh Vs State of Uttar Pradesh & Ors.-reg.

Sir,

This has reference to the Hon'ble NGT, Principal Bench order dated 04.03.2025 and notice dated 22.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnoo Singh Vs State of Uttar Pradesh & Ors. The applicant alleged that the M/s Raghav Rolling Mills was engaged in manufacturing of metal, hot rolled and cold rolled products of steel and was releasing/discharging untreated toxic water/effluents into nearby agricultural fields and open plots.

The Hon'ble NGT considered the matter and disposed of the OA No. 655/2023 vide order dated 19.10.2023, directed the Secretary, UPPCB to carry out the spot inspection, collect samples for analysis of contaminated hand pumps, tube well water and ascertain the ground situation and in case, if any violation of environmental norms including that of Consent to Operate is found, then to take appropriate remedial measures after following due process of law within 3 months. It was also required to submit an action taken report before this Hon'ble NGT. Till date aforesaid order of Hon'ble NGT has not been complied, hence, the present EA filed by the applicant.

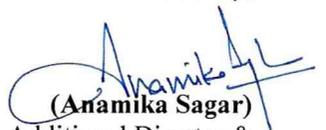
The Hon'ble NGT (PB) vide order dated 04.03.2025 passed the following directions:

"5. Issue notice to the respondents for filing the compliance report by way of affidavit. Applicant is directed to serve the respondents and file the affidavit of service at least one week before the next date of hearing."

In view of the above, it is requested to provide the action taken/status report in the matter at the earliest for timely compliance of the Hon'ble NGT (PB) directives.

The Matter is listed for hearing on 04.07.2025. A copy of the Hon'ble NGT(PB) order dated 04.03.2025 and notice dated 22.03.2025 is enclosed for ready reference.

Yours faithfully,


(Anamika Sagar)
Additional Director &
Divisional Head, IPC-V

Encl: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

Copy to:

The Regional Director (Lucknow)
Central Pollution Control Board
PICUP Bhawan,
Vibhuti Khand, Gomati Nagar
Lucknow-226020

: For follow up with UPPCB, please


(Anamika Sagar)

155**Fwd: Hon'ble NGT (PB) order dated 04.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnooo Singh Vs State of Uttar Pradesh & Ors.- reg**

2 emails

IPC Division <ipc5division.cpcb@gov.in >

Thu, 12 Jun 2025 2:44:38 PM +0530

To "ms"<ms@uppcb.in>

Cc "CPCB RD LUCKNOW"<rdlucknow.cpcb@gov.in>,"ANAMIKA SAGAR"<anamika.cpcb@nic.in>,"Rambabu G"<grbabu.cpcb@nic.in>,"ABDUL MUTEEN"<abdulmuteen.cpcb@gov.in>,"Purnima Sharma"<purnima.cpcb@supportgov.in>

Sir,

Kindly refer to trailing mail, it is again requested to provide the action taken report/status report in the matter within one week for timely compliance of the Hon'ble NGT directives.

With regards,

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
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(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली 110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Telephone No.- 9313830383

===== Forwarded message =====

From: IPC Division <ipc5division.cpcb@gov.in >

To: "ms"<ms@uppcb.in>

Cc: "CPCB RD LUCKNOW"<rdlucknow.cpcb@gov.in>,"ANAMIKA SAGAR"<anamika.cpcb@nic.in>,"ABDUL MUTEEN"<abdulmuteen.cpcb@gov.in>

Date: Wed, 04 Jun 2025 12:25:01 +0530

Subject: Hon'ble NGT (PB) order dated 04.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnooo Singh Vs State of Uttar Pradesh & Ors.- reg

===== Forwarded message =====

Sir,

Please find attached letter date 04.06.2025 regarding Hon'ble NGT (PB) order dated 04.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnooo Singh Vs State of Uttar Pradesh & Ors., for necessary action.

With regards,

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V
केंद्रीय प्रदूषण नियंत्रण बोर्ड
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(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली 110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032
दूरभाष/Telephone No.- 9313830383

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**3 Attachment(s)**Letter UPPCB_EA No 14 of 20...
364.7 KBOrder 4.3.2025.pdf
108.1 KBnotice 22.3.2025.pdf
91 KB**IPC Division < ipc5division.cpcb@gov.in >**

Wed, 04 Jun 2025 12:25:04 PM +0530

To "ms"<ms@uppcb.in>

Cc "CPCB RD LUCKNOW"<rdlucknow.cpcb@gov.in>,"ANAMIKA SAGAR"<anamika.cpcb@nic.in>,"ABDUL MUTEEN"<abdulmuteen.cpcb@gov.in>

Bcc "Purnima Sharma"<purnima.cpcb@supportgov.in>

Sir,

Please find attached letter date 04.06.2025 regarding Hon'ble NGT (PB) order dated 04.03.2025 in Execution Application No. 14/2025 in Original Application No. 655/2023; Jugnoo Singh Vs State of Uttar Pradesh & Ors., for necessary action.

With regards,

अनामिका सागर / Anamika Sagar

वैज्ञानिक 'ई' एवं प्रभाग प्रमुख / Scientist 'E' & Divisional Head - IPC-IV & V

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)

(M/o Environment, Forest & Climate Change, Govt. of India)

परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली 110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/Telephone No.- 9313830383



157

3 Attachment(s)

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91 KB